

persons were arrested and even now they are being prosecuted;

(c) if so, whether Government propose to ensure that the land in the possession of and necessary for the Mosque and the Madrasa is not disturbed and the cases are withdrawn soon; and

(d) if no action is proposed to be taken, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) No.

(b) to (d). The State Government has reported that on November 11, 1966, a crowd collected to occupy forcibly some land belonging to the Jai-nagar Notified Area Committee. Anticipating trouble, the local law and order authorities intervened and arrested 11 persons under Section 143 I.P.C. Proceedings under Section 107/117 Cr. P.C. were also started. 9 more persons were arrested on 12-11-1966 when further trouble was apprehended. Land in the Possession of the Mosque and the Madrasa has not been disturbed. It is difficult to make any more land available for them as the land belongs to the Notified Area Committee. The State Government are not in favour of withdrawal of the Criminal case and proceedings as the matter was serious and withdrawal would only encourage lawlessness and hooliganism.

Indian and Expatriate Staff Directors of Indian Explosives, Limited

4783. SHRI TUKARAM GAVIT: Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

(a) the number of Indian and Expatriate Staff Directors on the Board of Indian Explosives Ltd. and how do the salaries and perquisites of Indian Directors compare with those of their

predecessors and present expatriate Directors;

(b) whether it is a fact that there is a systematic discrimination between the Indians and the Expatriates in the Company;

(c) whether the expenses on perquisites and other facilities provided to tax free and other expatriate staff are unduly excessive in relation to the salaries and jobs and should therefore attract Income-tax;

(d) whether it is further a fact that most of the staff and workers employed by the Company at Kanpur are still Temporary/Casual although they have been working for 12 to 18 months and their pay and grades are much lower as compared to their counterparts at their Gomia Factory or at Calcutta; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): (a) There are 11 Directors in Indian Explosives Ltd. Only four of them three expatriates and one Indian, receive remuneration from the company as under:

Director	Salary Rs. p. m.	Dearness allowance
1. Indian	4,250	37% of salary
2. Expatriate	7,674 44	1/2%"
3. Expatriate	10,334 44	1/2%"
4. Expatriate	11,610 44	1/2%"

Details of perquisites received by the above Directors are not available.

(b) No instance of systematic discrimination have been brought to the notice of the Government.

(c) As already stated in reply to part (a) details are not available.

(d) and (e). The Kanpur fertilizer project of the company is still under construction. The company has re-

ported that the majority of the employees on the site are employees of the various contracting firms. In the matter of recruitment, the company's policy has been to take on employees on a regular basis in those spheres where regular operations of a particular type are about to commence or have commenced. Casual workmen were appointed in respect of casual work as is understood in the Industrial Employment Standing Orders Act.

The terms and conditions of services follow the dictum 'Region-cum-Industry Practices' and will compare favourably with those followed by other comparable industries in Kanpur.

उद्योगों का घेराव

4784. श्री हुकम चन्द कछवाय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार द्वारा संचालित और महायता-प्राप्त वे उद्योग कहां-कहां पर हैं जिनका 1 जनवरी, 1968 से अब तक घेराव किया गया और नमें कितनी बार घेराव हुआ ; और

(ख) सरकार द्वारा संचालित उद्योगों में घेराव को रोकने के लिये सरकार का विचार क्या कार्यवाही करने का है ?

वित्त मंत्रालय में राज्य मंत्री (श्री प्र०च० सेठी) : (क) केन्द्रीय सरकार के रिकार्ड के अनुसार पहली जनवरी, 1968 से लेकर अब तक केन्द्रीय सरकार के इन उपक्रमों का घेराव किया गया :—

घेरावों की संख्या

- (1) नेशनल प्रोजेक्ट्स कंसल्टेशन कारपोरेशन, सेंट्रल वर्क-शाप, आगरा (उत्तर प्रदेश) 3

- (2) हिन्दुस्तान केबुल्स, रूप-नारायणपुर, पश्चिम बंगाल 9
- (3) भारतीय तेल निगम, विपणन प्रभाग, कलकत्ता रिफाइनरीज एंड पाइप-लाइन्स प्रभाग, बरीनी, बिहार 2
- (4) तेल और प्राकृतिक गैस आयोग, देहरादून, उत्तर प्रदेश 1
- (5) एलाय स्टील प्रोजेक्ट, दुर्गापुर, पश्चिम बंगाल 2
- (6) दुर्गापुर स्टील प्लांट, दुर्गापुर, पश्चिम बंगाल 6
- (7) राज्य व्यापार निगम, विग फैंटरी, मद्रास 3
- (8) केन्द्रीय अन्तर्देशीय जल परिवहन निगम, कलकत्ता 2
- (9) राष्ट्रीय भवन निर्माण निगम (कलकत्ता एकक) 1
- (10) हिन्दुस्तान हाउसिंग फंडरी, नयी दिल्ली 2
- (11) इंडियन एअरलाइन्स, कलकत्ता 3
- (12) फर्टिलाइजर एंड केमिकल्स, उद्योग मंडल, केरल 1
- (13) राष्ट्रीय लघु उद्योग निगम, ओखला, नयी दिल्ली और हावड़ा, कलकत्ता 2

(ख) घेरावों के कारण जटिल किस्म के होते हैं। सम्बद्ध उपक्रम श्रमिकों की शिकायतों पर विचार करते हैं और उनकी जायज मांगों को पूरा करने की कोशिश करते हैं तथा जिन मांगों का निपटारा इस तरह नहीं हो पाता, उन्हें श्रम कानूनों के अन्तर्गत परिकल्पित तन्त्र के पास भेज दिया जाता है।